

**GOVERNMENT OF INDIA
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES (Divyangjan)
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT**

LOK SABHA

**UNSTARRED QUESTION NO.674
TO BE ANSWERED ON 06.02.2018**

Reservation for Differently Abled

674. SHRI RAJENDRA AGRAWAL:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether there are provisions for reservation for differently abled in Government employment and educational institutions;
- (b) if so the details thereof; and
- (c) the details of the benefits availed by the differently-abled due to the provisions of reservation for them during the last three years, State-wise?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI KRISHANPAL GURJAR)

(a) & (b) As per Section 34(1) of the Rights of Persons with Disabilities Act, 2016 (RPwD Act, 2016) which came into force with effect from 19/04/2017, every appropriate Government is mandated to appoint in every Government establishment, not less than four per cent of the total number of vacancies in the cadre strength in each group of posts meant to be filled with persons with benchmark disabilities of which, one per cent each shall be reserved for persons with benchmark disabilities under clauses (a), (b) and (c) and one per cent for persons with benchmark disabilities under clauses (d) and (e), namely:—

- (a) blindness and low vision;
- (b) deaf and hard of hearing;
- (c) locomotor disability including cerebral palsy, leprosy cured, dwarfism, acid attack victims and muscular dystrophy;
- (d) autism, intellectual disability, specific learning disability and mental illness;
- (e) multiple disabilities from amongst persons under clauses (a) to (d) including deaf-blindness in the posts identified for each disabilities.

As regards reservation of seats in educational institutions, section 32 (1) of the RPwD Act, 2016 mandates all Government institutions of higher education and other higher education institutions receiving aid from the Government to reserve not less than five per cent. seats for persons with benchmark disabilities

(c) State-wise details regarding number of persons with disabilities benefitted under provisions of reservation in State Government establishments is not centrally compiled.
